

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Excise Appeal No. 40629 of 2019

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-022-19 dated 03.01.2019 passed by the Commissioner of G.S.T. & Central Excise (Appeals), Coimbatore, 6/7, A.T.D. Street, Race Course Road, Coimbatore – 641 018)

M/s. K.P.R. Mill Limited,

: Appellant

SF No. 273/2, 273/3, 227/4, Kittampalayam Village,
Opp. Senniandavar Temple,
Karumathampatti (Post),
Coimbatore – 641 659

VERSUS

The Commissioner of G.S.T. and Central Excise,

: Respondent

Coimbatore Commissionerate,
6/7, A.T.D. Street, Race Course Road,
Coimbatore – 641 018

APPEARANCE:

Ms. Sanjana Sri S.G., Advocate for the Appellant

Shri. Arul C. Durairaj, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 40011 / 2020

DATE OF HEARING: 08.01.2020

DATE OF DECISION: 08.01.2020

Ms. Sanjana Sri S.G., Ld. Advocate appearing for the appellant, files Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019. She further submits that since an application is filed for availing the benefit of the SVLDR Scheme, the present appeal is to be deemed as withdrawn in terms of Section 127 (6) of the Finance Act, 2019.

2. A copy of the Discharge Certificate under the SVLDR Scheme is also given to the Ld. Authorized Representative for the Revenue.

3. In the light of the above, the appeal is dismissed as withdrawn.

(Operative part of the order was pronounced in open court)

Sd/-

(P. DINESHA)
MEMBER (JUDICIAL)

Sdd